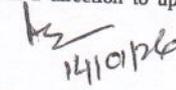


Bilaspur, dated 14/01/2026

Copy of Chhattisgarh Gazette dated 12/01/2026 relates to amendment in the **High Court of Chhattisgarh Rules, 2007** be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
6. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization/ Establishment) High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
20. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
21. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
22. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
23. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujanj for information.
24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
27. Additional Registrar (Judicial/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
28. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
29. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
34. Library, High Court of Chhattisgarh, Bilaspur for information.
35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
36. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

  
**(Mansoor Ahmed)**  
Registrar (I&E)

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

## (असाधारण)

### प्राधिकार से प्रकाशित

क्रमांक 14 ]

नवा रायपुर, सोमवार, दिनांक 12 जनवरी 2026 — पौष 22, शक 1947

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 8th January 2026

#### NOTIFICATION

No. 392/Rules/2026.— In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the High Court of Chhattisgarh Rules, 2007, which shall come into force with immediate effect :-

#### AMENDMENT

1. After the sub-rule (10) of Rules 126, the following shall be inserted:

(11) Memo of appearance of the litigant shall be filed in the cases only when the litigant is in custody. The petition shall accompany by an authorisation letter and an affidavit of the authorized person or next friend, affirming that the litigant is in custody and unable to execute a Vakalatnama; and that the counsel has been duly authorized to represent litigant and the statements made in the petition and the documents annexed thereto are true and correct to the best of the litigant's knowledge and belief.

Provided that in those cases where the High Court Legal Services Committee is handling the case of litigants in judicial custody, the petition shall be accompanied by an authorization letter issued by the High Court Legal Services Committee.

(12) In all other cases, a proper Vakalatnama and Affidavit duly executed by the litigant authorizing the counsel shall mandatorily be filed.

2. In S.No. (b) of the format of affidavit of Application for Regular Bail u/s 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023, after the words, "by the applicant", the words, "as he/she is in incarceration" shall be inserted.

3. The existing proviso after sub-rule (10) be omittte.

By order of Hon'ble the High Court

Sd/-

(Rajnish Shrivastava)  
Registrar General.